

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I think for Private Members' Bill, we can be together saying 'Ayes' or 'Noes'. The next Bill is The Coaching Institutes (Accountability and Regulation) Bill, 2024. Dr. Fauzia Khan.

The Coaching Institutes (Accountability and Regulation) Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for establishment of an Authority to regulate coaching institutes across the country for the oversight and accountability of such institutes, to ensure that they provide a conducive learning environment while safeguarding the mental and emotional health of students, to provide for liability of the coaching institute in case of suicide committed by the student and for matters connected therewith or incidental thereto.

The question was proposed.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): There is one notice by the hon. Minister authorizing the hon. Minister of State, Shri Sukanta Majumdar, opposing the introduction of the Coaching Institutes (Accountability and Regulation) Bill, 2024.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI SUKANTA MAJUMDAR): Sir, I thank you for giving me the opportunity to oppose the introduction of the Private Members' Bill regarding the Coaching Institutes (Accountability and Regulation) Bill, 2024. ...*(Interruptions)*... The Bill proposes the establishment of an authority by the Central Government to be known as the coaching institution regulatory authority. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, how can he oppose the Bill? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Let him finish. ...*(Interruptions)*... Let him finish. ...*(Interruptions)*...

SHRI SUKANTA MAJUMDAR: Let me finish. ...*(Interruptions)*... It is submitted that education is in the Concurrent List. ...*(Interruptions)*... As we know, the State and the

UT Government need to take pro-active action ...*(Interruptions)*... Okay, Sir, as there is an opposition from the opposite side, so, we are ready to accept the introduction. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): During discussion, I think, it can be debated. ...*(Interruptions)*... The hon. Minister is also here. ...*(Interruptions)*... It is a very burning topic, as we all know, the coaching... ...*(Interruptions)*... Now, the question is that leave be granted to introduce the Bill. But, now, the hon. Minister agreed to introduction of the Bill. ...*(Interruptions)*... आप इतनी जोर से 'Noes' मत कहिए। We can debate it when it is considered. ...*(Interruptions)*...

SHRI SHAKTISINH GOHIL (Gujarat): Sir, this is our Business. Private Members' Business is never opposed... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Please give some words of wisdom. ...*(Interruptions)*...

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान): यह एक ऐसा विषय है, जिसमें किसी की असहमति नहीं है। यह विषय आपके सामने है। उन्होंने बिल को इंट्रोड्यूस किया है।

उपसभाध्यक्ष (श्री विक्रमजीत सिंह साहनी) : उन्होंने कहा है कि हम इंट्रोड्यूस करते हैं।

श्री धर्मेन्द्र प्रधान : मैं आपको अभी बताता हूँ। Let it go in its own flow. आपने इस बिल को इंट्रोड्यूस करवाया है, तो इस पर चर्चा करें।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): When will the discussion take place? As of now, the 'Noes' have it. ...*(Interruptions)*... The 'Noes' have it. The 'Noes' have it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: How is it? They are... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): So, let us... ...*(Interruptions)*... So, those in favour will please say again 'Ayes'. ...*(Interruptions)*... Those against it, will please say 'Noes'.

SHRI SHAKTISINH GOHIL: Sir, Private Members' Business is never opposed. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): So, now that the hon. Minister has said that we will discuss it during the debate, let us adopt it. It is a Private Members' Bill. ...*(Interruptions)*... I hope, I have the consent on the Bill. ...*(Interruptions)*... One minute. We are resolving it. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री धर्मेन्द्र प्रधान : आप कार्यवाही को आगे बढ़ाइए। इसमें हमारी कोई आपत्ति नहीं है।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay. ...*(Interruptions)*... Okay. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The question is that... ...*(Interruptions)*... Dr. Fauzia Khan...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But we have agreed now. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: Sir, there is a point of order. ...*(Interruptions)*... This House has to follow... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But we have unanimously agreed...*(Interruptions)*... The hon. Minister has agreed...*(Interruptions)*... Let us proceed. ...*(Interruptions)*... There are so many, almost 50...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, he wants to raise a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay, the question is that leave be granted and I think, unanimously the 'Ayes' have it. Dr. Fauzia Khan. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: I request for a point of order, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay. Let me finish it. Just one minute. ...*(Interruptions)*... Let me put the Bill for introduction of the Coaching Institutes (Accountability and Regulation) Bill, 2024 to vote.

The motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill. ...*(Interruptions)*...It is with a lot of regret. Such an important subject is made a ridicule in this House.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Okay, the House will debate. Now Shri Jha.

SHRI MANOJ KUMAR JHA: Sir, I am thankful to you and thankful to the hon. Minister. There has been precedence in the House and I quote the precedence. In the older Parliament, we had opposed the introduction of a Bill. Yet, the Chair ruled introduction of the Bill including Dr. John Brittas' Bill. At the introduction stage, it is not opposed. Sir, this is the set precedent. I am thankful to the hon. Minister...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): But Jha *saheb*, you must thank the hon. Minister who had words of wisdom. ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: And I am thankful to you also for conceding to it. ...*(Interruptions)*... I am thankful to you. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Thank you. We have to be unanimous, and I thank the hon. Minister for showing magnanimity and words of wisdom. The next Bill is the Constitution (Amendment) Bill, 2024 (insertion of new Part XIV B and amendment of the Seventh Schedule).